

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 28 OF 2018

Dated: 10th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Delhi Bar Association

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s)

:

Mr. Sanjay Dewan

Counsel for the Respondent(s)

:

Mr. Divyanshu Rai
Mr. Nikhil Nayyar for R-1

Mr. Rahul Kinra

Mr. Anurag Bansal (Rep.) for R-2

ORDER

Learned counsel, Mr. Divyanshu Rai, appearing for the first Respondent prays for another four weeks time to file his reply. Learned counsel, Mr. Sanjay Dewan, appearing for the Appellant also prays for two weeks thereafter to file his rejoinder in this matter.

Submissions made by the learned counsel appearing for the Appellant and the first Respondent, as stated above, are placed on record.

Another four weeks time is extended to the learned counsel appearing for the first Respondent to enable him to file his reply in the matter. He may do the needful by 08.10.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is also permitted to file his rejoinder to the reply filed by the learned counsel appearing for the Respondents by 26.10.2018, after duly serving copy on the other side.

List this matter on 31.10.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

vt/kt